

Bill No. 4 of 2019

(Authorised English Translation)

**THE RAJASTHAN MUNICIPALITIES (AMENDMENT)
BILL, 2019
(To be Introduced in the Rajasthan Legislative Assembly)**

*A
Bill*

further to amend the Rajasthan Municipalities Act, 2009.

Be it enacted by the Rajasthan State Legislature in the Sixty-ninth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Municipalities (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Amendment of section 21, Rajasthan Act No. 18 of 2009.- The existing clause (f) of section 21 of the Rajasthan Municipalities Act, 2009 (Act No. 18 of 2009) shall be deleted.

STATEMENT OF OBJECTS AND REASONS

Clause (f) of section 21 of the Rajasthan Municipalities Act, 2009 provides for educational qualification for a member of the Municipality. It is considered that the provision of educational qualification create unreasonable restriction on the right of a person to contest election of a member of the Municipality. Therefore, it is proposed that the restriction of educational qualification for contesting election of a member of the Municipality be removed. Accordingly, clause (f) of section 21 of the Rajasthan Municipalities Act, 2009 is proposed to be deleted.

The Bill seeks to achieve the aforesaid objective.

Hence the Bill.

शान्ती कुमार धारीवाल,
Minister Incharge.

**EXTRACTS TAKEN FROM THE RAJASTHAN
MUNICIPALITIES ACT, 2009
(Act No. 18 of 2009)**

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21. Persons qualified for being members.- Subject to the provisions contained in sections 6 and 24 a person shall not be qualified to be chosen to fill a seat on a Municipality unless-

(a) to (e) xx xx xx xx xx xx xx

(f) he has passed secondary school examination of the Board of Secondary Education, Rajasthan or of an equivalent Board; and

(g) xx xx xx xx xx xx xx

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